CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 357/2003 IN OA NO. 695/2002

This the 19th day of January, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A) HON BLE SH. SHANKER RAJU, MEMBER (J)

Sh. Lachhman Dass Gandhi son of Late Sh. Daulat Mam retd. Dy. Chief Postmaster, New Delhi, G.P.O., R/o H.No.744, Phase IV, Ashok Vihar, Delhi.

(By Advocate: Sh. Sant Lal)

Versus

- 1. Smt. P. Balasubramanian, Secretary, M.O. Communication, Deptt. of Posts, Dak Bhawan, New Delhi-110001.
- Z. Smt. Jyotsana Diesh, C.P.M.G. Delhi Circle, Meghdoot Bhawan, New Delhi-110001.

(By Advocate: Sh. R.P.Aggarwal)

ORDER (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Although respondents have not filed the compliance by Sh. R.P.Aggarwal. counsel of the respondents has filed certain documents, copy whereof has been supplied to the counsel of the applicant. Sh. Aggarwal stated that applicant has been paid all arrears in compliance of directions of the Court contained in order dated 25.4.2003. Learned counsel of the applicant has admitted that all dues have been paid to the applicant.

Z. Basically the compliance should have been effected within a period of 3 months of Tribunal's directions. However, considering that no deliberate and contumacious disobedience of the orders of the Court has been committed, directions

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having been complied now, taking a lenient view the CP is dismissed having been rendered infructuous. Notices are discharged.

S. Kum (SHANKER RAJU) Member (J)

(V.K. MAJOTRA) 19.1.09

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